

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	COMPANY APPEAL (C/ACT)/7/KOB/2024
SECTION	SEC. 252 (3) C/ACT.
NAME OF PARTIES	WAVEONLINE INFOSERVICES PRIVATE LIMITED V/S REGISTRAR OF COMPANIES
PETITIONERS ADVOCATE/ PROFESSIONAL	GEORGEKUTTY KURIAN(COMPANY SECRETARY)
RESPONDENTS ADVOCATE/ PROFESSIONAL	

**10th JULY 2024**

## O R D E R

### COMPANY APPEAL (C/ACT)/7/KOB/2024

This is a Company Appeal filed by the Applicant to restore its name on the Register of Companies maintained by the Register of Companies, Kerala and Lakshadweep as it has been struck off under Section 248 of the Companies Act, 2013.

Learned Authorised Representative, Mr. Georgekutty Kurian appears physically on behalf of the Appellant.

Registry is directed to issue notice to RoC, who has been arrayed as the respondent in the present Appeal, returnable on **13.08.2024**. In addition to above, the Applicant is also directed to issue notice to RoC by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on RoC at least three days before the next date of hearing.

RoC is directed to file its report, within a period of 4 weeks.

List this matter for the report of the RoC on **13.08.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**